

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 3563/2018

The 19<sup>th</sup> day of September, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Inspr. (Asstt. Programmer) Vijay Gahlawat,  
Age 41 years, Group "B"  
No.D-I/364 (PIS 13060001)  
S/o Shri Kanwar Singh,  
R/o 1888, Sector-6,  
Bahadurgarh, Haryana. .. Applicant

(By Advocate: Shri U. Srivastava)

Versus

1. Govt. of NCT Delhi  
Through the Chief Secretary Delhi,  
Delhi Secretariat, New Delhi.
  
2. The Commissioner of Police,  
Police Head Quarters,  
I.P. Estate (I.T.O.), New Delhi. .. Respondents

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard the learned counsel for the applicant.

2. The applicant, who is presently working as Inspector (Asstt. Programmer) under the respondent – Delhi Police, filed the O.A. seeking the following relief(s):

- "(a) Directing the respondents to place the relevant records pertaining to the present O.A. before their Lordships for the proper adjudication in the matter in the interest of justice, and thereafter;
  
- (b) Directing the respondents to consider and finalize the request of the applicant for promotion/look after charge for

the rank of ACP against vacant Civilian posts in Computer cadre within some stipulated period which is pending consideration at appropriate level as it reveals from the face of records that while processing the representation dt. 03.06.16 (Annexure A/3) of the applicant the particulars have already been collected in terms of the order dt. 03.06.16 (Annexure A/3) of the applicant the particulars have already been collected in terms of the order dt. 11.09.17 (Annexure A/4) but till date there is no fruitful result at all.

- (c) Allow the instant OA of applicant with all other consequential benefits and cost.
- (d) Any other fit and proper relief may also be granted to the applicant.”

3. It is submitted that the applicant made number of representations including Annexure A/3 dated 03.06.2016 ventilating his grievances to the respondents. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider Annexure A/3 representation dated 03.06.2016 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

/Jyoti /

**(V. AJAY KUMAR)**  
**Member (J)**